

Union Government to the Madhya Pradesh Government during the current financial year for Narmada Valley Development Projects,

(b) whether Government propose to make available additional funds for the projects in the coming years;

(c) if so, the details thereof, and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES AND MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI RAM NIWAS MIRDHA)

(a) and (b) As per the present policy, projects in the irrigation sector are funded from the State Plan resources

(c) and (d) Do not arise

Utilisation of Irrigation Potential

*277 SHRI JUJHAR SINGH: Will the Minister of WATER RESOURCES be pleased to state

(a) whether the Advisory Group set up to identify the problems with respect to the gap in potential created and actual utilisation of irrigation potential and to suggest suitable remedial measures to close the gap has submitted its report,

(b) if so, the suggestions made by the Group and the action taken or proposed thereon, and

(c) if not, when the report is likely to be submitted?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES AND MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI RAM NIWAS MIRDHA)

(a) to (c) The Advisory Group which has been set up by the Planning Commission is meant primarily to advise on and to guide diagnostic studies at micro level on the problem of gap between irrigation potential created and utilised. So far, one micro level

study has been undertaken on a pilot basis.

[English]

Space-Based Technology to Locate Underground Water Sources

*278 SHRI VAKKOM PURUSHOTHAMAN: Will the Minister of WATER RESOURCES be pleased to state

(a) whether any experiment to locate underground water resources based on satellite based remote sensed data is being conducted in some drought hit areas;

(b) if so, the details thereof and the results achieved,

(c) whether Government propose to make use of this space-based technology for identifying water resources in more drought-hit areas, and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES AND MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI RAM NIWAS MIRDHA).

(a) and (b) Satellite based remotely sensed data have been successfully used for mapping features indicative of ground water occurrence, delineation of areas suitable for further prospecting and location of borehole sites in a number of drought prone and drought affected areas in the States of Andhra Pradesh, Karnataka, Kerala, Maharashtra, Madhya Pradesh, Gujarat, Rajasthan and Tamil Nadu

(c) and (d) Accelerated use of this technology is proposed to be made in ground water surveys and location of boreholes in drought affected areas in Andhra Pradesh, Madhya Pradesh, Maharashtra, Karnataka, Rajasthan and Gujarat

Grant of Increments at Efficiency Bar

*279 SHRI HAFIZ MOHD SIDDIQ: Will the PRIME MINISTER be pleased to state:

(a) whether the Supreme Court has recently delivered a judgement regarding grant of increments to Government employees at the efficiency bar after their suspension period has been condoned under Fundamental Rule 54;

(b) if so, the details thereof; and

(c) the details of instructions issued to implement court's orders?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) to (c). In a case where a retired government servant was considered for crossing of efficiency bar retrospectively after his retirement, the Supreme Court in a judgement delivered on 3.9.1987 observed that when a prejudicial order was made to deprive the government servant of his increments above the stage of efficiency bar retrospectively after his retirement, he should have been given an opportunity to be heard before issuing the order. The principle laid down by the Supreme Court is a well settled principle based on the rules of natural justice and every administrative authority should observe the same. There is no need to issue any instructions pursuant to the judgement

Uniform Civil Code

*280 SHRI SHANTARAM NAIK: Will the Minister of LAW AND JUSTICE be pleased to state.

(a) whether the draft bill on uniform civil code, which Government proposed to enact has been finalised;

(b) if not, the specific problems before Government causing the delay in finalisation of the draft, and

(c) whether Government have decided to shelve the proposal temporarily or indefinitely?

THE MINISTER OF PLANNING, MINISTER OF PROGRAMME IMPLEMENTATION AND MINISTER OF LAW AND JUSTICE (SHRI P. SHIV SHANKER): (a) to (c). The proposal to frame the Uniform Civil Code is under consideration of Government. Government is of the opinion that necessary atmosphere in the country is a pre-requisite to bring forward such a legislation.

Steps to Check Bank Crimes

*281 DR. V. VENKATESH:
SHRI BALASAHEB VIKHE PATIL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Central Forensic Sciences Laboratory has suggested specific steps to check bank crimes, and

(b) if so, the details thereof and the action taken in this regard?

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): (a) No, Sir

(b) Does not arise.

Freedom Fighters Pension Cases from J&K

*282 PROF SAIFUDDIN SOZ Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of applications for grant of freedom fighters pension were received from J&K State,

(b) whether a Committee was set up to scrutinize these applications; and

(c) if so, the outcome thereof and when these cases are likely to be cleared?

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) (a) 3143 applications were received from J&K for grant of pension under Swatantrata Sainik Samman Pension